

/
ITEM NO.40

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8963/2011

(From the judgement and order dated 17/02/2011 in WP No.9218/2011 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

VIKAS JAIN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief)

Date: 07/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Anirudh Singh, Adv.
Mr. Dipesh Sinha, Adv.
For Mr. Anupam Lal Das, Adv.

For Respondent(s) Mr. Sanjay Visen, Adv.
Mr. Vinay Garg, Adv.
Mr. Ashutosh Kr. Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Vinay Garg, counsel for the State of Uttar Pradesh, has
circulated a letter praying for adjournment for filing counter
affidavit.

Adjourned for four weeks.

|(Neetu Khajuria)

|(Sneh Bala Mehra)

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|Sr.P.A.

|Court Master

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